COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 51 OF 2017 & IA NO. 143, 144 OF 2017

Dated: 19th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Central U.P. Gas Ltd. ... Appellant(s)

Versus

The Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) : Ms. Aastha Chawla

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

Mr. Sumit Kishore

ORDER

Learned counsel for the PNGRB seeks two weeks' time to file reply. He may file the same on or before 04.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 18.07.2017 after serving copy on the other side.

List the matter on <u>04.8.2017.</u> In the meantime, pleadings be completed.

(B.N. Talukdar)
Technical Member (P&NG)
Pr/vq

(Justice Ranjana P. Desai) Chairperson